

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 222
CA(CAA)-40/ND/2020

IN THE MATTER OF:

M/s. Rishu Agencies Pvt. Ltd. with
M/s. Giriraj Metals Pvt. Ltd. with Others

...PETITIONER

Section

Under Section 230-232

Order delivered on 18.03.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :
For the Respondent/ Corporate-debtor :
For RD & OL :Mr. Tania Sharma, Advocate

ORDER

In view of the advisory issued by the Central Government considering the seriousness of Pandemic Novel Coronavirus (COVID-19), read with NCLT's notice dated 15th March, 2020, the matter is adjourned to 23.04.2020.

-sd-

(V.K. Subburaj)
Member (T)

-sd-

(P.S.N. Prasad)
Member (J)